## Foreign investment in higher education

- \*137. SHRI A. VIJAYARAGHAVAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether there is any proposal for foreign investment in higher education and allowing foreign institutions to establish their centers in India;
- (b) if so, the details of steps initiated/to be initiated on such proposals/ programme as on date, category-wise; and
- (c) the details of proposals suggested or on the anvil regarding public-private patnership models, if any, in higher education, State-wise and category-wise as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. AUASHRAF FATMI): (a) and (b) Foreign Direct Investment (FDI) in the Education Sector (including higher education) is allowed under the automatic route as per policy guidelines of 11th February, 2000, of the Department of Industrial Policy & Promotion. Foreign institutions imparting technical education are covered under the 'Regulations for entry and operation of foreign universities/institutions imparting technical education in India' notified by the All India Council for Technical Education (AICTE) on May 25, 2005.

Government intends to bring a legislation to regulate entry and operation of foreign institutions in higher education also.

(c) No such proposal under consideration of this Ministry.

## Strikes by lawyers

## \*138. SHRIVIJAYJ. DARDA SHRIMATI MOHSINA KIDWAI

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware of the Resolution passed by the Delhi High Court on the 10th January, 2006 "Directing subordinate judges to sit in their courts and pass orders even if lawyers remain absent" in the wake of the on-going confrontation between the bench and the bar in Delhi Tis Hazari Courts;